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Title: Need to rename the Madras High Court as Chennai High Court.

SHRI V. ELUMALAI (ARANI): Thank you hon. Deputy-Speaker, Sir. Now the names of most of the metropolitan cities and towns have been renamed for nationalistic reasons such as Madras to Chennai, Bombay to Mumbai, Calcutta to Kolkata, Pondicherry became Puducherry, Bangalore became Bengaluru, and the list continues. However, the name of the Madras High Court remained unchanged. A decision was taken in October, 2015 to change the name of various High Courts in commensurate with the renaming of places where these High Courts were located in consultation with the respective State Governments and the Chief Justices of the High Courts with the concurrence of His Excellency, the President of India. However, so far no action has been taken in this regard. Therefore, I urge upon the Government to rename the Madras High Court as Chennai High Court as demanded by our hon. Chief Minister, Amma, and the lawyers from the State.

HON. DEPUTY-SPEAKER:

Shri Bhairon Prasad Mishra and

Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shri V. Elumalai.